

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA Nos.7164/Del/2017 & 7165/Del/2017
Assessment Years : 2014-15 & 2015-16**

**Shri Satender Kumar Jain,
A-24/A, Kailash Colony,
New Delhi – 110 048.
PAN : AAHPJ8609H.
(Appellant)**

**Vs. Assistant Commissioner of
Income Tax,
Central Circle-3,
New Delhi.
(Respondent)**

Appellant by : Shri Nippun Mittal, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **12.03.2021**
Date of pronouncement : **12.03.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment year 2014-15 and 2015-16 are directed against the order of learned CIT(A)-23, New Delhi dated 29th September, 2017.

2. The assessee, vide letter dated Nil has requested for withdrawal of the appeals filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. Certificates to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 12th March, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar